

BUSINESS ADVISORY COMMITTEE

(Fourteenth Lok Sabha)

TWENTY-NINTH REPORT

(Presented on 22.8.2006)

The Business Advisory Committee held a sitting on Friday, the 18th August, 2006.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

(1) The Central Silk Board (Amendment) Bill, 2006, as passed by Rajya Sabha. <u>(Consideration and Passing)</u>	2 hours
(2) The Essential Commodities (Amendment) Bill, 2005, after it has been passed by Rajya Sabha. <u>(Consideration and Passing)</u>	3 hours
(3) The Factories (Amendment) Bill, 2005. <u>(Consideration and Passing)</u>	2 hours
(4) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2006. <u>(Consideration and Passing)</u>	1 hour
(5) The Union Territory of Pondicherry (Alteration of Name) Bill, 2006 after it has been passed by Rajya Sabha. <u>(Consideration and Passing)</u>	1 hour

Contd...2/-

3. The Committee also recommended that discussions under rule 193 on the following subjects may be held on the dates indicated against each:

(i)	Report of the Justice R.S. Pathak Inquiry Authority and the Action Taken Report thereon laid on the Table of the House on 7.8.2006.		May be taken up on Tuesday, the 22 nd August, 2006 at 4 P.M.
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(ii)	Indo-U.S. Nuclear Agreement.		May be taken up on Wednesday, the 23 rd August, 2006 at 4 P.M.
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4. The Committee further recommended that in order to make available more time for completion of essential items of Government business, the House may sit daily upto 8 P.M. for the remaining part of the current session.

NEW DELHI;
Dated the 18th August, 2006
Sravana 27, 1928 (Saka)

SOMNATH CHATTERJEE
Chairman,
Business Advisory Committee